



2026:AHC:43367

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3735 of 2026

Rahul

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Girja Shankar Prajapati
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The instant writ petition in question has been filed by the petitioner for allotment/lease of Fisheries Lease Rights under Section 61 (B) of the U.P. Revenue Code, 2012, in favour of respondent no. 5.
3. An statutory alternative remedy is available to the petitioner to approach the Collector concerned against the aforesaid allotment/lease as provided under ***Rule 59 of the U.P. Revenue Code, 2016.***
4. Accordingly, the writ petition is **dismissed** on the ground of statutory alternative remedy available to the petitioner.

February 23, 2026

Vinod.

(Prakash Padia, J.)